

MINUTES OF THE MEETING No. 48/10 dated 24.2.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

-

The Committee first considered minutes of the ALC Meeting No.47/10 for confirmation and confirmed and adopted the same without any change.

Case No M-229 NC No.48/10 Dated 24.2.10	M/ s Reliance Industries Ltd, Mumbai F.No.01/83/50/08 /AM10/DES-IV RLA F.No.03/95/40/852/AM09 Lic.No.0310514285 dated 2.4.2009
---	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/8/2009-Ch-II dated 9.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Magnesium Dichloride Supported Titanium Catalyst Containing Catalyst content: 39.4% min. Mineral Oil Content: 60%	1 Kg	1. Magnesium Ethoxide 2. Titanium Tetrachloride 3. Ethyl Benzoate 4. Benzoyl Chloride 5. Chlorobenzene 6. C5 Solvent/Isopentane 7. Mineral Oil	0.358 Kg 2.375 Kg 0.169 Kg 0.044 Kg 1.027 Kg 1.337 kg 0.606 Kg

The quantity of export of 25 MT applied is on the basis of neat catalyst. Actually 1 Kg of neat catalyst in 1,536 Kg of mineral oil constitutes 2,536 Kg of the product. So, Quantity of export may be considered as 63.4 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-230 NC No.48/10 Dated 24.2.10	M/ s Utility Forms (P) Ltd, New Delhi F.No.01/83/50/155 /AM09/DES-IV RLA F.No.05/24/40/873/AM08 Lic.No.0510216479 dated 15.2.2008
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 10.3.2010.

Case No M-231 NC No.48/10 Dated 24.2.10	M/ s Gujarat Boron Derivatives (P) Ltd, Baroda F.No.(i)01/82/50/1729 /AM07/DES-IV (ii)01/83/50/277/AM08/DES-IV (iii)01/83/50/08/AM08/DES-IV (iv)01/83/50/697/AM08 RLA F.No.(i) 34/24/40/272/AM07 (ii) 34/24/40/17/AM08 (iii) 34/24/40/297/AM07 (iv) 34/24/40/58/AM08 Lic.Nos. (i) 3410018221 dated 1.3.2007 (ii) 3410018756 dated 9.5.2007 (iii) 3410018451 dated 30.3.2007
---	--

(iv) 3410019175 dated 11.7.2007

The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/137/2004-Ch-II dated 23.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Di Sodium Octaborate Tetrahydrate	1 Kg	Borax Penta Hydrate	1.440 Kg

The above norms are fixed in supersession of earlier norms fixed vide minutes Meeting No.33/83 ALC-I/2008 dated 12.11.2008 in case No.5/2/82 ALC-I/2007, Meeting No.35/83 ALC-I/2008 dated 26.11.2008 in Case No.18/12/83 ALC-I/2007, Meeting No.33/83 ALC-I/2008 dated 12.11.2008 in Case No.482/24/83 ALC-I/2007 and Meeting No.33/83 ALC-I/2008 dated 12.11.2008 in Case No.763/24/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-232 NC No.48/10 Dated 24.2.10	M/ s Bhagwati Remedies (P) Ltd, F.No.01/85/50/154 /AM08/DES-IV RLA F.No.37/24/40/02/AM08 Lic.No.3710000725 dated 7.1.2008
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 22/12/2009 by Deptt. of C&PC (PC.Div.). Reminder dated 25.2.2010 issued by

this office. Accordingly the case may be re-listed on 24.3.2010..

Case No M-233 NC No.48/10 Dated 24.2.10	M/ s English Indian Clays Ltd, F.No.01/83/50/487 /AM10/DES-IV RLA F.No.25/24/40/003/AM10 Lic.No.2510002550 dated 26.6.2009
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 10.3.2010.

Case No M-234 NC No.48/10 Dated 24.2.10	M/ s English Indian Clays Ltd, F.No.01/83/50/389 /AM10/DES-IV RLA F.No.25/24/40/005/AM10 Lic.No.2510002555 dated 9.7.2009
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 10.3.2010.

Case No M-235 NC No.48/10 Dated 24.2.10	M/ s Kawaken Sterling Surfactant (P) Ltd., F.No.01/83/50/537 /AM10/DES-IV RLA F.No.03/94/40/219/AM10
---	--

The Committee considered the case as per agenda. The letter No. 03/94/40/443/AM10/ ZALC-I dated 19.11.2009 from Jt.DGFT, Mumbai was considered in the meeting regarding clarification about the import of Coconut Oil under chapter 15 is allowed under para 4.7. ? In view of the verbal comments offered by the representative of Deptt. of C&PC(Chem.Div.) that the import of Coconut Oil is allowed in the application made under para 4.4.2. The Committee decided to amend the last line of the minutes of the NC Meeting No.26/10 dated 23/9/2009 as under:-

“RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.”

Case No M-236 NC No.48/10 Dated 24.2.10	M/ s Reliance Industries Ltd, Mumbai F.No.01/83/50/607 /AM10/DES-IV RLA F.No.03/95/40/218/AM10 Lic.No.0310532082 dated 4.8.2009
---	--

The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to enhancement in the export quantity the correct the import item as under :-

Export Quantity

From

25 MT

To

126.8 MT

Import Item

From

Magbesuyn Etgixude

To

Magnesium Ethoxide.

The quantity and other description mentioned in the minutes of ALC M.No.38/83 dated 16.12.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-237 NC No.48/10 Dated 24.2.10	M/ s Elder Exim (P) Ltd, Mumbai F.No.01/83/50/421 /AM10/DES-IV RLA F.No.03/94/40/269/AM10 Lic.No.0310526758 dated 2.7.2009
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.3.2010.

Case No M-238 NC No.48/10 Dated 24.2.10	M/ s Maharashtra Organo Metallic Catalysta (P) Ltd, F.No.01/83/50/177 /AM10/DES-IV RLA F.No.03/95/40/115/AM10 Lic. No.0310529133 dated 25.5.2009
---	---

The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments dated 23.2.2010 offered by him the Committee decided that the case does not merit for enhancement and mentioned status quo. The Committee also decided to change the description of export item as under :-

Export Item

From	To
Tin Chloride Dihydrte (min. Tin Content – 51%	Tin Chloride Dihydrate (minimum tin content - 51%) (synonym = Stannous Chloride Dihydrate)

The quantity and other description mentioned in the minutes of ALC M.No.19/83 dated 29.5.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-239 NC No.48/10 Dated 24.2.10	M/ s Roha Dye Chem (P) Ltd, Mumbai F.No.01/83/50/718 /AM09/DES-IV RLA F.No.03/95/40/19/AM09 Lic. No.0310483930 dated 27.8.2008
---	---

The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to amend the import item as under :-

Import Item

From	To
Aniline – 0.187 Kg	Sulphanilic Acid – 0.334 Kg

The quantity and other description mentioned in the minutes of ALC M.No.24/83-ALC1/2008 dated 10.9.2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-240 NC No.48/10 Dated 24.2.10	M/ s Roha Dye Chem (P) Ltd, Mumbai F.No.01/83/50/212 /AM09/DES-IV RLA F.No.03/95/40/1095/AM08
---	---

The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to amend the import item as under :-

Import Item

From	To
Aniline - 0.152 Kg	Sulphanilic Acid - 0.253 Kg

The quantity and other description mentioned in the minutes of ALC M.No.17/83-ALC1/2008 dated 23.7.2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-241 NC No.48/10 Dated 24.2.10	M/ s Roha Dye Chem (P) Ltd, Mumbai F.No.01/83/50/83 /AM09/DES-IV RLA F.No.03/95/40/1415/AM07 Lic. No.0310443505 dated 18.9.2007
---	--

The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to amend the import item as under :-

Import Item

From	To
Aniline - 0.152 Kg	Sulphanilic Acid - 0.253 Kg

The quantity and other description mentioned in the minutes of ALC M.No.3/83-ALC1/2008 dated 16.4.2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-242 NC No.48/10 Dated 24.2.10	M/ s Roha Dye Chem (P) Ltd, Mumbai F.No.01/83/50/210 /AM09/DES-IV RLA F.No.03/95/40/707/AM08 Lic. No.0310465306 dated 17.3.2008
---	--

The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided to amend the import item as under :-

Import Item

From	To
Aniline 0.152 Kg	Sulphanilic Acid - 0.253 Kg

The quantity and other description mentioned in the minutes of ALC M.No. /83-ALC1/2008 dated 25.6.2008 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-243 NC No.48/10 Dated 24.2.10	M/ s VVF Ltd, Mumbai F.No.01/83/162/332 /AM10/DES-IV RLA F.No.03/95/40/108/AM10
---	---

The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and as per written comments offered by him the Committee decided that import item may be corrected to read as under :-

Import Item

From

Crude Palm Kernel Oil FFA 50% Max (as Lauric), I.V.20 Max. M& I 0.5 Max

To

Crude Palm Kernel Oil FFA 5% Max (As Lauric) I.V. 20 Max, M&I 0.5%

The quantity and other description mentioned in the minutes of ALC M.No.37/83 dated 9.12.2009 will remain the same.

RLA concerned may take necessary action under para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 48/83-ALC1/2009 **MEETING DATE** : 24.02.2010

	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Approved
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:

1

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/111/2009-PC-II dated 23.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Bitumen Emulsion MS/SS/RS Grade	1 Kg	Petroleum Bitumen	0.666 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2

Case No.:978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Approved
HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:

Decision : : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/111/2009-PC-II dated 23.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Bitumen Emulsion MS/SS/RS Grade	1 Kg	Petroleum Bitumen	0.666 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

3

Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:24.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.3.2010.

4

Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Approved
HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/45/2005-PC-II dated 10.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Polyperse Blend of Waxes & Fatty Acids (Containing 10+/-1% Stearic Acid, 15+/-1% Titanium Dioxide, 60+/-1% Paraffin wax and 15+/-1% Polyethylene Wax)	1 Kg	1. Stearic Acid 2. Titanium Dioxide 3. Paraffin Wax 4. Polyethylene Wax	0.100 Kg 0.150 Kg 0.600 Kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 24.3.2010.			

6	Case No.:24/48/83-ALC1/2009	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Approved
	HQ File :01/83/050/00908/AM10/	RLA File :03/94/040/00926/AM09/	Lic.No/Date:0310503228 20.01.2009	Defer Date:

Decision :The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/926/AM09 dated 20/1/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP. The Committee decided to withdrawn the case.

7	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda. The comments called for from Ministry of Finance is awaited. Reminder issued on 21.12.2009 to the M/o Finance for expediting the comments. D.O reminder issued on 5.2.2010.. Accordingly the case may be re-listed on 24.3.2010.			

8	Case No.:25/48/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00909/AM10/	RLA File :09/24/040/00078/AM07/	Lic.No/Date:0910037249 02.03.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Hard Copy . Accordingly the case may be re-listed on 24.3.2010.			

9	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/12/2009 issued by this office. Reminder issued on 18.1.2010. Accordingly the case may be re-listed on 24.3.2010.			

	Case No.:3/40/83-ALC1/2009	Partv Name:TRIUMPH PESTICIDES	Meet No/Date:48/83-ALC1/2009	Status:Case
--	-----------------------------------	-------------------------------	------------------------------	--------------------

10		(BOMBAY) PVT.LTD.,	24.02.2010	Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

11	Case No.:8/15/87-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/87/050/00113/AM10/	RLA File :03/94/040/01057/AM09/	Lic.No/Date:0310526499 30.06.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

12	Case No.:2/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00756/AM10/	RLA File :33/24/040/00003/AM10/	Lic.No/Date:3310013698 04.08.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

13	Case No.:4/40/83-ALC1/2009	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00758/AM10/	RLA File :11/24/040/00049/AM08/	Lic.No/Date:1110020839 05.08.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by Deptt. of C&PC (Chem.Div.). Reminder dated 25.2.10 issued by this office. Accordingly the case may be re-listed on 24.3.2010..			

14	Case No.:43/48/83-ALC1/2009	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Approved
	HQ File :01/83/050/00927/AM10/	RLA File :03/94/040/00011/AM10/	Lic.No/Date:0310537314 11.09.2009	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION H-566. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

15	Case No.:4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:24.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.3.2010.			

16	Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lic.No/Date:1010035371 24.09.2009	Defer Date:24.03.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.3.2010.			

	Case No.:56/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Approved
	HQ File :01/83/050/00641/AM10/	RLA File :03/95/040/00389/AM10/	Lic.No/Date:0310539092 24.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/90/2007-PC-II dated 18.2.2010 as under:-			

17

Export Item	Qty.	Import Item	Qty.
STER PEG 2000 (Polyethylene Glycol 2000)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.064 Kg 0.956 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:5/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00557/AM10/	RLA File :03/94/040/01001/AM09/	Lic.No/Date:0310541202 09.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

19	Case No.:10/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00562/AM10/	RLA File :03/94/040/00468/AM10/	Lic.No/Date:0310541351 12.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

20	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

21	Case No.:8/40/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00762/AM10/	RLA File :34/24/040/00103/AM10/	Lic.No/Date:3410025362 13.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 25.2.2010 issued by this office. Accordingly the case may be re-listed on 24.3.2010..			

22	Case No.:9/40/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00763/AM10/	RLA File :34/24/040/00084/AM10/	Lic.No/Date:3410025408 16.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/1/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 11.2.2010 issued by this office. Accordingly the case may be re-listed on 24.3.2010..			

23	Case No.:1/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00566/AM10/	RLA File :10/24/040/00074/AM10/	Lic.No/Date:1010035792 22.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.3.2010.			

24	Case No.:3/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00568/AM10/	RLA File :10/24/040/00071/AM10/	Lic.No/Date:1010035788 22.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.3.2010.			

25	Case No.:4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lic.No/Date:1010035790 22.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.3.2010.			

26	Case No.:10/32/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00575/AM10/	RLA File :03/95/040/00456/AM10/	Lic.No/Date:0310541666 23.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/12/2009 issued by this office. Reminder issued on 11.2.2010. Accordingly the case may be re-listed on 24.3.2010.			

27	Case No.:9/34/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00594/AM10/	RLA File :03/95/040/00469/AM10/	Lic.No/Date:0310543495 30.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

28	Case No.:10/40/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00764/AM10/	RLA File :34/24/040/00116/AM10/	Lic.No/Date:3410025483 30.10.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.

29	Case No.:3/36/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00664/AM10/	RLA File :03/95/040/00465/AM10/	Lic.No/Date:0310546254 18.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11/2/2010 issued by this office. Accordingly the case may be re-listed on 24.3.2010.			

30	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.3.2010.			

31	Case No.:7/36/83-ALC1/2009	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00668/AM10/	RLA File :52/21/040/00108/AM10/	Lic.No/Date:5210028914 20.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/2/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.. Reminder dated 25.2.10 issued by this office.			

32	Case No.:17/36/83-ALC1/2009	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00678/AM10/	RLA File :03/94/040/00697/AM10/	Lic.No/Date:0310546842 20.11.2009	Defer Date:24.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.3.2010.

33	Case No.:1/48/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00885/AM10/	RLA File :34/24/040/00128/AM10/	Lic.No/Date:3410025669 20.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

34	Case No.:2/48/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00886/AM10/	RLA File :34/24/040/00126/AM10/	Lic.No/Date:3410025668 20.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

35	Case No.:8/36/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00669/AM10/	RLA File :05/24/040/00362/AM10/	Lic.No/Date:0510253059 23.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.3.2010.			

36	Case No.:9/36/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00670/AM10/	RLA File :04/24/040/00204/AM10/	Lic.No/Date:0410109532 23.11.2009	Defer Date:24.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.

37	Case No.:20/36/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00681/AM10/	RLA File :31/24/040/00095/AM10/	Lic.No/Date:3110040805 24.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/2/2010 . Accordingly the case may be relisted on 24.3.2010.			

38	Case No.:21/36/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00682/AM10/	RLA File :03/94/040/00680/AM10/	Lic.No/Date:0310547352 25.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

39	Case No.:29/48/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00913/AM10/	RLA File :03/94/040/00588/AM10/	Lic.No/Date:0310547355 25.11.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

40	Case No.:28/48/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00912/AM10/	RLA File :03/95/040/00543/AM10/	Lic.No/Date:0310548018 27.11.2009	Defer Date:24.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010

41	Case No.:3/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00699/AM10/	RLA File :03/94/040/00539/AM10/	Lic.No/Date:0310548580 01.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

42	Case No.:4/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00700/AM10/	RLA File :03/94/040/00744/AM10/	Lic.No/Date:0310548598 01.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

43	Case No.:1/38/83-ALC1/2009	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00697/AM10/	RLA File :08/24/040/00232/AM10/	Lic.No/Date:0810084607 02.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 25/2/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.3.2010.			

	Case No.:8/38/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HO File :01/83/050/00704/AM10/	RLA File :03/94/040/00550/AM10/	Lic No/Date:0310549345	Defer

44			04.12.2009	Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.				

45	Case No.:30/48/83-ALC1/2009	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Added
	HQ File :01/83/050/00914/AM10/	RLA File :03/94/040/00590/AM10/	Lic.No/Date:0310549538 07.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

46	Case No.:31/48/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00915/AM10/	RLA File :03/94/040/00757/AM10/	Lic.No/Date:0310549595 08.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

47	Case No.:35/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00919/AM10/	RLA File :03/94/040/00751/AM10/	Lic.No/Date:0310550394 11.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.:33/48/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HO File :01/83/050/00917/AM10/	RLA File :03/95/040/00597/AM10/	Lic.No/Date:0310550720	Defer

48			14.12.2009	Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

49	Case No.:37/48/83-ALC1/2009	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00921/AM10/	RLA File :03/94/040/00670/AM10/	Lic.No/Date:0310550726 14.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

50	Case No.:1/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00755/AM10/	RLA File :04/24/040/00217/AM10/	Lic.No/Date:0410110201 15.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

51	Case No.:6/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00760/AM10/	RLA File :04/24/040/00215/AM10/	Lic.No/Date:0410110206 15.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.:3/48/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HO File :01/83/050/00887/AM10/	RLA File :34/24/040/00151/AM10/	Lic.No/Date:3410025873	Defer

52			15.12.2009	Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

53	Case No.:32/48/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00916/AM10/	RLA File :03/95/040/00598/AM10/	Lic.No/Date:0310551046 16.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

54	Case No.:36/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00920/AM10/	RLA File :03/94/040/00804/AM10/	Lic.No/Date:0310551235 16.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

55	Case No.:39/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00923/AM10/	RLA File :03/94/040/00791/AM10/	Lic.No/Date:0310551043 16.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.:41/48/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HO File :01/83/050/00925/AM10/	RLA File :03/95/040/00381/AM10/	Lic.No/Date:0310551054	Defer

56			16.12.2009	Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

57	Case No.: 40/48/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status: Case Deferred
	HQ File :01/83/050/00924/AM10/	RLA File :03/95/040/00408/AM09/	Lic.No/Date:0310551323 17.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

58	Case No.: 34/48/83-ALC1/2009	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status: Case Deferred
	HQ File :01/83/050/00918/AM10/	RLA File :03/94/040/00146/AM10/	Lic.No/Date:0310552297 23.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

59	Case No.: 42/48/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status: Case Deferred
	HQ File :01/83/050/00926/AM10/	RLA File :03/95/040/00626/AM10/	Lic.No/Date:0310552411 23.12.2009	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.: 38/48/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status: Case Deferred
	HO File :01/83/050/00922/AM10/	RLA File :03/94/040/00767/AM10/	Lic.No/Date:0310552760	Defer

60			29.12.2009	Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

61	Case No.:4/48/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00888/AM10/	RLA File :34/24/040/00173/AM10/	Lic.No/Date:3410026055 05.01.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 3/2/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 25.2.2010 issued by this office. Accordingly the case may be re-listed on 24.3.2010..			

62	Case No.:26/48/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00910/AM10/	RLA File :05/24/040/00423/AM10/	Lic.No/Date:0510256298 14.01.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

63	Case No.:27/48/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00911/AM10/	RLA File :05/24/040/00375/AM10/	Lic.No/Date:0510256299 14.01.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.:1/44/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
--	-----------------------------------	---	--	---------------------------------

64	HQ File :01/83/050/00817/AM10/	RLA File :08/24/040/00286/AM10/	Lic.No/Date:0810085803 18.01.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

65	Case No.:3/44/83-ALC1/2009	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00819/AM10/	RLA File :08/24/040/00291/AM10/	Lic.No/Date:0810085835 18.01.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.3.2010.			

66	Case No.:4/44/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00820/AM10/	RLA File :31/24/040/00185/AM10/	Lic.No/Date:3110041554 18.01.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

67	Case No.:5/44/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00821/AM10/	RLA File :09/24/040/00368/AM10/	Lic.No/Date:0910040612 19.01.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.:5/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
--	-----------------------------------	--	--	-----------------------------

68	HQ File :01/83/050/00889/AM10/	RLA File :03/95/040/00325/AM10/	Lic.No/Date:0310559169 09.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

69	Case No.:6/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00890/AM10/	RLA File :03/95/040/00372/AM10/	Lic.No/Date:0310559178 09.02.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

70	Case No.:7/48/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00891/AM10/	RLA File :08/24/040/00311/AM10/	Lic.No/Date:0810086391 10.02.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

71	Case No.:8/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00892/AM10/	RLA File :17/24/040/00132/AM08/	Lic.No/Date:1710003051 10.02.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.:9/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
--	-----------------------------------	----------------------------	--	-----------------------------

72	HQ File :01/83/050/00893/AM10/	RLA File :17/24/040/00128/AM08/	Lic.No/Date:1710003052 11.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

73	Case No.:10/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00894/AM10/	RLA File :17/24/040/00129/AM08/	Lic.No/Date:1710003053 11.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

74	Case No.:11/48/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00895/AM10/	RLA File :03/94/040/00939/AM10/	Lic.No/Date:0310559791 11.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

75	Case No.:12/48/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00896/AM10/	RLA File :05/24/040/00471/AM09/	Lic.No/Date:0510258301 11.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

	Case No.:13/48/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
--	------------------------------------	---	--	---------------------------------

76	HQ File :01/83/050/00897/AM10/	RLA File :05/24/040/00440/AM10/	Lic.No/Date:0510258332 12.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

77	Case No.:14/48/83-ALC1/2009	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00898/AM10/	RLA File :05/24/040/00477/AM10/	Lic.No/Date:0510258336 12.02.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

78	Case No.:15/48/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00899/AM10/	RLA File :03/94/040/00930/AM10/	Lic.No/Date:0310560043 12.02.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

79	Case No.:16/48/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00900/AM10/	RLA File :03/94/040/00958/AM10/	Lic.No/Date:0310560074 12.02.2010	Defer Date:24.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010			

	Case No.:17/48/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
--	------------------------------------	--	--	-----------------------------

80	HQ File :01/83/050/00901/AM10/	RLA File :03/94/040/00956/AM10/	Lic.No/Date:0310560077 12.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

81	Case No.:18/48/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00902/AM10/	RLA File :03/95/040/00554/AM10/	Lic.No/Date:0310560133 15.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

82	Case No.:19/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00903/AM10/	RLA File :03/94/040/00885/AM10/	Lic.No/Date:0310560332 16.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

83	Case No.:20/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00904/AM10/	RLA File :03/94/040/00957/AM10/	Lic.No/Date:0310560333 16.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

	Case No.:21/48/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
--	------------------------------------	------------------------------------	--	-----------------------------

84	HQ File :01/83/050/00905/AM10/	RLA File :03/94/040/00874/AM10/	Lic.No/Date:0310560335 16.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

85	Case No.:22/48/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00906/AM10/	RLA File :03/94/040/00950/AM10/	Lic.No/Date:0310560337 16.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

86	Case No.:23/48/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:48/83-ALC1/2009 24.02.2010	Status:Case Deferred
	HQ File :01/83/050/00907/AM10/	RLA File :03/94/040/00687/AM10/	Lic.No/Date:0310560483 16.02.2010	Defer Date:24.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.3.2010				

Date:10.03.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer